

[18 December, 2003] RAJYA SABHA

(b) if so, the means through which funds have been disbursed till September, 2003 alongwith the amount so disbursed, separately; and

(c) the annual profit estimated to be earned by each of the said means?

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA):  
(a) No, Sir. Employees' Provident Fund Organization is not making profit by disbursement of funds from Employees' Provident Fund (EPF). The Employees' Provident Funds Organization is a statutory trust and not a profit-making organization. Funds are invested in accordance with instructions issued by the Ministry of Finance from time-to-time and payment is made in accordance with provisions of the schemes framed under the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(b) and (c) Do not arise in view of (a) above.

### **Non-payment of compensation of employees**

1816. SHRI VEER SINGH: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that certain private companies are not compensating for their employees who lose their lives at work places;

(b) whether recently an employee died due to negligence of Management of Usha Fab Private Ltd. 876/5 Udyog Vihar, Phase-5, Gurgaon;

(c) whether the company has paid any compensation to the family of the employees; and

(d) if not, the action taken by Government against the company?

THE MINISTER OF LABOUR (SHRI SAHIB SINGH VERMA):  
(a) No, Sir.

(b) and (c) The Government has not received any report about death of an employee in the said factory and no compensation claim has been filed by anybody before ESI Corporation.